

State vs. Uday Singh Bagga

FIR No.292/17
PS Ranjit Nagar
U/s 420/34 IPC

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

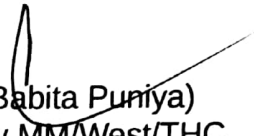
Ld. Counsel for accused through CISCO Webex.

IO in person.

None on behalf of complainant.

Heard. File perused.

Let court notice be issued to complainant through IO to appear in person or through VC on 20.05.2020.


(Babita Puniya)
Duty MM/West/THC
19.05.2020

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.
Ld. Counsel for accused through CISCO Webex.
IO in person.
Ld. Counsel for complainant in person.

During the course of arguments, it is stated by the IO as well as Ld. Counsel for complainant that the bail application of the present accused has already been dismissed by the Hon'ble High Court of Delhi vide order dated 10.09.2018, however, the counsel has not stated this fact in his bail application.

At this stage, it is stated by the Ld. Counsel for applicant/accused that he has filed this present application seeking bail as he wants to settle the matter with the complainant and on the ground of parity. To this, it is stated by the Ld. Counsel for complainant that the complainant is also willing to settle the matter subject to the condition that accused pays atleast Rs.2 lacs to the complainant within 10 days of his release.

At this stage, both the parties seek short adjournment to seek instructions from their clients.

Heard. Allowed.

At joint request, put up on 20.05.2020 through VC.

(Babita Punia)
Duty MM/West/THC
19.05.2020

State vs. Harvinder Singh

FIR No.74/2020
PS Ranhola

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Accused is stated to be in JC.

Heard. File perused.

Put up before the court concerned on 02.06.2020.

Production warrants of accused be also issued for the next date of hearing.



(Babita Puniya)
Duty MM/West/THC
19.05.2020

State vs. Deepanshu @ Fun & Ors.

FIR No.70/2020
PS Ranhola
U/s 302 IPC

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Accused persons are stated to be in JC.

Heard. File perused.

Put up before the court concerned on 02.06.2020.

Production warrants of accused persons be also issued for the next date of hearing.



(Babita Puniya)
Duty MM/West/THC
19.05.2020

State vs. Mukesh @ Vicky

E-FIR No.44425/19
PS Tilak Nagar
U/s 411 IPC

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

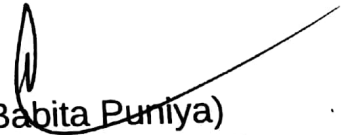
Present: Ld. APP for State.

Accused is stated to be in JC.

Heard. File perused.

Put up before the court concerned on 02.06.2020.

Production warrants of accused be also issued for the next date of hearing.


(Babita Puniya)
Duty MM/West/THC
19.05.2020

State vs. Nikhil Kumar

E-FIR No.0759/19
PS Paschim Vihar East
U/s 379/411/34 IPC

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Accused persons are stated to be in JC.

Heard. File perused.

Put up before the court concerned on 02.06.2020.

Production warrants of accused persons be also issued for the next date of hearing.

(Babita Puniya)
Duty MM/West/THC
19.05.2020

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Accused is stated to be in JC.

Heard. File perused.

Put up before the court concerned on 02.06.2020.

Production warrants of accused be also issued for the next date of hearing.



(Babita Puniya)
Duty MM/West/THC
19.05.2020

State vs. Sanjay

E-FIR No.0740/2020
PS Punjabi Bagh
U/s 411 IPC

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

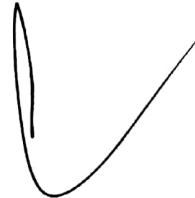
Present: Ld. APP for State.

Accused is stated to be in JC.

Heard. File perused.

Put up before the court concerned on 02.06.2020.

Production warrants of accused be also issued for the next date of hearing.



(Babita Puniya)
Duty MM/West/THC
19.05.2020

State vs. Narender

E-FIR No.01569/2020
PS Paschim Vihar East
U/s 379/411 IPC

19.05.2020

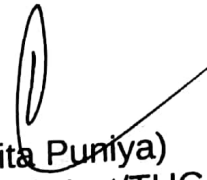
Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.
Accused is stated to be in JC.

Heard. File perused.

Put up before the court concerned on 02.06.2020.

Production warrants of accused be also issued for the next date of hearing.


(Babita Puniya)
Duty MM/West/THC
19.05.2020

State vs. Narender @ Rahul

E-FIR No.1569/19
PS Paschim Vihar East
U/s 379/411 IPC

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of
Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to
combat the pandemic of covid-19.

Present: Ld. APP for State.
Accused is stated to be in JC.

Heard. File perused.

Put up before the court concerned on 02.06.2020.

Production warrants of accused be also issued for the next date of

hearing.

(Babita Puniya)
Duty MM/West/THC
19.05.2020

FIR No.183/2020
PS Hari Nagar
U/s 188 IPC

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

None on behalf of applicant.

Ct. Krishan Lal, Naib Court, PS Hari Nagar in person.

It is stated by the Naib Court Ct. Krishan Lal that vehicle bearing registration no.DL12-SM-2210 as mentioned in the application has already been released pursuant to order passed by Ld. Duty MM dated 15.05.2020. He further stated that correct FIR number is 187/2020 whereas in the present application it is mentioned as FIR No.183/2020.

Heard. Application perused.

Since vehicle has already been released pursuant to order passed by Ld. Duty MM dated 15.05.2020, application stands dismissed as infructuous.

(Babita Puniya)
Duty MM/West/THC
19.05.2020

State vs. Ganga Sagar Paswan

E-FIR No.000364/2020
PS Paschim Vihar East
U/s 379 IPC

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of
Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to
combat the pandemic of covid-19.

Present: Ld. APP for State.

Sh. Sudhir Kumar, Ld counsel for applicant.

Fresh application received.

Let reply be called for 20.05.2020.


(Babita Puniya)
Duty MM/West/THC
19.05.2020

FIR No.164/2020
PS Paschim Vihar East
U/s 188 IPC

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of
Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to
combat the pandemic of covid-19.

Present: Ld. APP for State.

Sh. Rahul Kumar, Ld counsel for applicant.

Fresh application received.

Let reply be called for 23.05.2020. Date is given as per the
convenience of the Ld. Counsel.



(Babita Puniya)
Duty MM/West/THC
19.05.2020

State vs. Prem Singh

FIR No.434/2020
PS Rajouri Garden
U/s 33/38/58 Delhi Excise Act

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of
Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to
combat the pandemic of covid-19.

Present: Ld. APP for State.

Sh. Devender Pandey, Ld counsel for applicant.

Fresh application received.

Let reply be called for 23.05.2020. Date is given as per the
convenience of the Ld. Counsel.

(Babita Puniya)
Duty MM/West/THC
19.05.2020

State vs. Vishal

FIR No.427/19
PS Mundka
U/s 365/394 IPC

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

None for accused.

Reply received from Jail Superintendent. Perused.

As per reply, accused has been released from jail on 14.05.2020.

In view of the above, the application stands disposed off. Be tagged with the charge sheet as and when the same is filed.


(Babita Puniya)
Duty MM/West/THC
19.05.2020

Indian Overseas Bank vs. M/s International Coil Ltd. & Ors.

19.05.2020

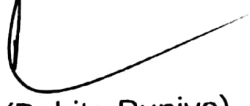
Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Sh. Mohit Taneja, Ld. Counsel for applicant Tejbir Singh & Ors.
Sh. Rajender Kumar, Sr. Manager, Indian Overseas Bank.

Heard. File perused.

Put up for consideration on 26.05.2020 before court concerned.

Copy dasti.


(Babita Puniya)
Duty MM/West/THC
19.05.2020

26/05/2020

Indian Overseas Bank vs. M/s International Coil Ltd. & Ors.

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Sh. Mohit Taneja, Ld. Counsel for applicant Tejbir Singh & Ors.
Sh. Rajender Kumar, Sr. Manager, Indian Overseas Bank.

Heard. File perused.

Put up for consideration on 26.05.2020 before court concerned.

Copy dasti.

(Babita Puniya)
Duty MM/West/THC
19.05.2020

State vs. Dinesh @ Tenda Ganja

E-FIR No.0157/2020
PS Tilak Nagar
U/s 411 IPC

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

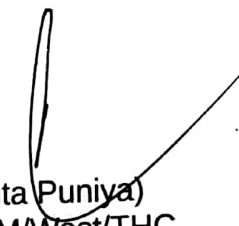
Present: Ld. APP for State.

Accused is stated to be in JC.

Heard. File perused.

Put up before the court concerned on 02.06.2020.

Production warrants of accused be also issued for the next date of hearing.


(Babita Puniya)
Duty MM/West/THC
19.05.2020

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

None on behalf of applicant/accused.

This is an application filed on behalf of accused Naveen S/o Sh. Desh Raj seeking regular bail.

Heard. File perused.

Perusal of file reveals that accused is already on bail in this case.

He be released from JC, if not required in any other case.

Application stands disposed of.

Order be communicated to Jail Superintendent, Tihar Jail for information and compliance.

(Babita Puniya)
Duty MM/West/THC
19.05.2020

FIR No.164/2020
PS Paschim Vihar West
U/s 188 IPC

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.
None on behalf of applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL1-ER-1543** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL1-ER-1543** is released to the registered owner/rightful owner.

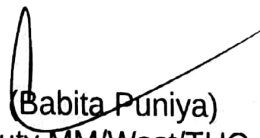
Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL1-ER-1543** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL1-ER-1543** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL1-ER-1543** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.


(Babita Puniya)
Duty MM/West/THC
19.05.2020

FIR No.0162/2020
PS Mundka
U/s 188 IPC

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.
Ld. Counsel for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL8S-CS-5851** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL8S-CS-5851** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL8S-CS-5851** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL8S-CS-5851** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL8S-CS-5851** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puriya)
Duty MM/West/THC
19.05.2020

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.UK16-CA-0810** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.UK16-CA-0810** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.UK16-CA-0810** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.UK16-CA-0810** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.UK16-CA-0810** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

(Babita Puniya)
Duty MM/West/THC
19.05.2020

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Ld. Counsel for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL6S-AQ-5483** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL6S-AQ-5483** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638) and Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL6S-AQ-5483** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL6S-AQ-5483** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL6S-AQ-5483** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puriya)

Duty MM/West/THC
19.05.2020

State vs. Gurucharan Singh

FIR No.210/2020
PS Paschim Vihar West
U/s 188 IPC

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

None on behalf of applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing noDL9S-BM-6267** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing noDL9S-BM-6267** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing noDL9S-BM-6267** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing noDL9S-BM-6267** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing noDL9S-BM-6267** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

(Babita Puniya)
Duty MM/West/THC
19.05.2020

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.
None on behalf of applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL1L-AD-2781** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL1L-AD-2781** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL1L-AD-2781** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL1L-AD-2781** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL1L-AD-2781** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.


(Babita Puniya)

Duty MM/West/THC
19.05.2020

FIR No.625/2020
PS Nihar Vihar
U/s 188 IPC & 51 DM Act

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Ld. Counsel on behalf of applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.HR13-N-4243 and trolley** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.HR13-N-4243 and trolley** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.HR13-N-4243 and trolley** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.HR13-N-4243 and trolley** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.HR13-N-4243 and trolley** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
Duty MM/West/THC
19.05.2020

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.
None on behalf of applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.HR13-N-8217** on Superdari.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.HR13-N-8217** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.HR13-N-8217** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.HR13-N-8217** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.HR13-N-8217** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stand disposed of accordingly.

(Babita Puniya)
Duty MM/West/THC
19.05.2020

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

None for applicant/accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused **Rahul** under section 437 CrPC seeking regular bail. Reply is already on record.

Application and reply perused.

Perusal of documents reveal that accused is running in JC since 12.04.2020 and recovery has already been effected. Therefore, I deem it fit to admit the accused **Rahul** on bail on his furnishing a bail bond in the sum of Rs.10,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court/Jail Superintendent on the following conditions:-

1. That the accused shall co-operate in the investigation; and
2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and
4. That he shall not take undue advantage of liberty or misuse the liberty; and
5. That he shall not change his residence without prior permission of this Court; and
6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

Copy dasti.


(Babita Puniya)
Duty MM/West/THC
19.05.2020

State vs. Rajan @ Lalla

E-FIR No.52/2020, 18/2020 & 45/2020
PS Nangloi

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

None on behalf of applicant/accused.

Vide this order, I shall decide the applications filed on behalf of the applicant/accused **Rajan @ Lalla** under section 437 CrPC seeking regular bail. Reply is already on record.

Application and reply perused.

Perusal of documents reveal that accused is running in JC since 18.02.2020, recovery has already been effected and chargesheet has already been filed before the court. Therefore, I deem it fit to admit the accused **Rajan @ Lalla** on bail on his furnishing a bail bond in the sum of Rs.7,000/- each with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court/Jail Superintendent on the condition that he shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.

(Babita Puniya)
Duty MM/West/THC
19.05.2020

State vs. Nikhil Kumar & Ors.

FIR No.38/18
PS Kirti Nagar
U/s 420/467/471/120B IPC

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for State.

IO in person.

Accused Nikhil is stated to be in JC.

Rest accused persons are absconder.

Heard. File perused.

Let production warrants of accused Nikhil be issued for the next date of

hearing.

Put up for consideration on 01.06.2020.



(Babita Puniya)
Duty MM/West/THC
19.05.2020

State vs. Suraj

FIR No.100/20
PS Kirti Nagar
U/s 379/511 IPC

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for State.

IO in person.

Accused is stated to be in JC.

Heard. File perused.

Let production warrants of accused be issued for the next date of hearing.

Put up for consideration on 01.06.2020.



(Babita Puniya)
Duty MM/West/THC
19.05.2020

State vs. Parveen @ Petha

E-FIR No.00379/19
PS Paschim Vihar West
U/s 411 IPC

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for State.

SI Ritu Raj on behalf of IO.

Accused is stated to be in JC.

Heard. File perused.

Let production warrants of accused be issued for the next date of

hearing.

Put up for consideration on 01.06.2020.

(Babita Puniya)
Duty MM/West/THC
19.05.2020

State vs. Romil and Dharmender

FIR No.099/2020
PS Mundka
U/s 394/397/411/34 IPC &
25/54/59 Arms Act

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for State.

IO in person.

Accused persons are stated in JC.

Heard. File perused.

Perusal of the file reveals that accused persons are sent to face the trial for the offence punishable under section 394/397/411/34 IPC & Section 25/54/59 Arms Act of which section 397 IPC is triable exclusively by the Court of Sessions, however, IO has not filed e-challan.

Let same be filed by the next date of hearing.

Put up for further proceedings on 01.06.2020.



(Babita Puniya)
Duty MM/West/THC
19.05.2020

State vs. Nawab

FIR No.40047/19
PS Hari Nagar
U/s 379/411/34 IPC

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

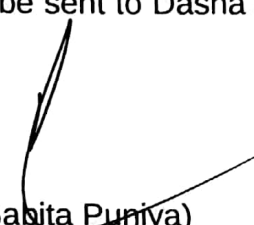
Present: Ld. APP for State.

None on behalf of applicant/accused.

Reply received from IO. Perused.

As per reply, accused was formally arrested on production warrants and was lodged in Dasna Jail, however, he is on bail.

In the interest of justice, let release warrants be sent to Dasna Jail and report be called for 01.06.2020.


(Babita Puniya)
Duty MM/West/THC
19.05.2020

19.05.2020

File taken up on an application.

Present:

Ld. APP for State.

Ld. Counsel for applicant.

Present application is filed by counsel for Ajay Chandra seeking bail.

Vide present order, I shall dispose of the bail application of Ajay Chandra.

The case file of the matter has been put before me by Ahlmad of the concerned court.

Heard. Perused.

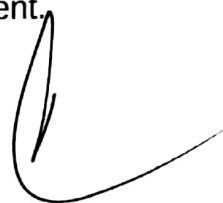
Perusal of record shows that the present case is under 138 NI Act. Considering the fact that maximum punishment is two years and the offence is bailable and considering the prevailing situation due to outbreak of covid. Accused Ajay Chandra be released on furnishing bail bond in the sum of Rs.50,000/- to be furnished before Jail Superintendent to his satisfaction and surety bond be furnished within period of 10 days on opening of the court. In case the surety bond is not furnished the bail shall be considered as canceled.

Once the personal bond is accepted by the concerned Jail Superintendent, the present bail order shall be considered as release of the accused. The Jail Superintendent is directed to submit the personal bond before the concerned court upon reopening of the court.

Application stands disposed of.

Copy of this order be sent to Jail Superintendent.

Copy dasti.



(Babita Puniya)
Duty MM/West/THC
19.05.2020

Pacific Spirits Pvt. Ltd. vs. Bodhisttva Estates Pvt. Ltd. & Ors.

CC No.16241/2016

19.05.2020

File taken up on an application.

Present: Ld. APP for State.

Ld. Counsel for applicant.

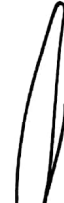
Present application is filed by counsel for Sh. Sanjay Chandra seeking clarification that the applicant is neither in custody nor an accused in the present case. It is further submitted that the production warrants were issued by the Hon'ble Court for the purpose of settlement only.

Heard. File perused.

Perusal of file reveals that the applicant namely Sanjay Chandra is neither an accused nor a party in the present case. Further perusal of file reveals that production warrants were issued by the court concerned at the request of Ld. Counsel for the accused persons for the purpose of settlement through the process of mediation. Therefore, the applicant Sanjay Chandra be released in the present case, if not required in any other case.

Copy of the order be sent to the Jail Superintendent, Tihar Jail for compliance.

Copy dasti.


(Babita Puniya)
Duty MM/West/THC
19.05.2020

State vs. Chander Shekhar @ Golu @ Bacha

E-FIR No.743/19
PS Nihal Vihar
U/s 380/411/34 IPC

19.05.2020

Vide order no.733-786/CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Ld. Counsel for applicant/accused.

Vide this order, I shall decide the application filed on behalf of the applicant/accused **Chander Shekhar @ Golu @ Bacha** under section 437 CrPC seeking regular bail.

Reply received. Perused.

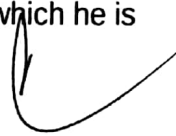
It is submitted by the learned counsel that a false case has been foisted upon the accused; recovery has already been effected; he is no more required for custodial interrogation; running in J/C since 12.11.2019 and prayed that accused may be released on bail.

Per contra, bail application is strongly opposed by the learned APP for the State.

I have heard the arguments and perused the police file.

Admittedly, accused is in J/C since 12.11.2019. Recovery has already been effected. In view of the above, I am of the considered opinion that no useful purpose will be served by keeping the accused in custody.

Therefore, without commenting on the merits of the case, keeping in view the overall conspectus of the case, particularly the fact that recovery has already been effected and custody period of accused, I deem it fit to admit the accused **Chander Shekhar @ Golu @ Bacha** on bail on his furnishing bail bond in the sum of Rs.10,000/- with one sound surety in the like amount on the conditions:-

1. That the accused shall co-operate in the investigation; and
 2. That the accused shall not directly or indirectly make any inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and
 3. That the accused shall not commit an offence similar to the offence of which he is
- 

or suspected of the commission of which he is suspect; and
that he shall not take undue advantage of liberty or misuse the liberty; and
that he shall not change his residence without prior permission of this Court; and
6. After filing of charge sheet in the court, the accused shall remain present before
the court on each and every date fixed for hearing of the case. If he wants to
remain absent, then he shall take prior permission of the court and in case of
unavoidable circumstances for remaining absent, he shall immediately give
intimation to the court and request that he may be permitted to be represented
through counsel and he will not dispute the identity of the accused in the case.

**It is made clear that if the accused/applicant commits breach of
any of the above conditions, the bail granted to him shall be liable to
be cancelled.**

Any observation made herein shall have no bearing on the merits of
the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for
compliance/information.

Copy dasti.

(Babita Puniya)
Duty MM/West/THC
19.05.2020

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

Present: Ld. APP for State.

Both accused produced through VC.

IO in person with case file.

IO has filed an application seeking 14 days JC remand of accused persons.

Heard. File perused.

Perusal of file reveals that all the offence are bailable in nature except Section 353 IPC which is punishable with imprisonment for a term which may extend to 2 years or with fine or with both and considering the prevailing situation due to outbreak of covid, accused persons be released on furnishing bail bond in the sum of Rs.10,000/- each to be furnished before Jail Superintendent to his satisfaction and surety bonds be furnished within period of 30 days on opening of the court. In case the surety bonds are not furnished, the bail shall be considered as canceled.

Once the personal bond is accepted by the concerned Jail Superintendent, the present bail order shall be considered as release of the accused. The Jail Superintendent is directed to submit the personal bond before the concerned court upon reopening of the court.

Application stands disposed of.

Copy of this order be sent to Jail Superintendent.

Copy dasti.

(Babita Puniya)

Duty MM/West/THC
19.05.2020

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

File taken up in view of the circular no.R235/RJ/DHC/2020 dated 16.05.2020 regarding extension of suspended functioning of courts subordinate to the Delhi High Court till 23.05.2020 and to take up matters ready for final arguments.

Present: Ld. APP for State.

None for accused.

File perused.

Perusal of file reveals that matter is at the stage of final arguments. Therefore, let court notice be issued through whatsapp/SMS to the concerned parties for 27.05.2020.

Put up on 27.05.2020 at 01:00 pm for final arguments through VC/CISCO Webex.



(Babita Puniya)
Duty MM/West/THC
19.05.2020

19.05.2020

Vide order no.733-786/.CMM(W)/THC/DR/2020 dated 18.04.2020 of Ld. CMM, West District, Delhi, the undersigned has been deputed for duty today to combat the pandemic of covid-19.

File taken up in view of the circular no.R235/RJ/DHC/2020 dated 16.05.2020 regarding extension of suspended functioning of courts subordinate to the Delhi High Court till 23.05.2020 and to take up matters ready for final arguments.

Present: Ld. APP for State.

None for accused.

File perused.

Perusal of file reveals that matter is at the stage of final arguments. Therefore, let court notice be issued through whatsapp/SMS to the concerned parties for 27.05.2020.

Put up on 27.05.2020 at 01:00 pm for final arguments through VC/CISCO Webex.


(Babita Puniya)
Duty MM/West/THC
19.05.2020